

**FORM A****PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF PROSEED INDIA LIMITED**

RELEVANT PARTICULARS	
1.	Name of Corporate Debtor Proseed India Limited
2.	Date of Incorporation of Corporate Debtor 12 June 2002
3.	Authority under which corporate debtor is incorporated / registered ROC, Hyderabad.
4.	Corporate Identity Number / Limited Liability Identification Number of corporate debtor L01403TG2002PLC039113
5.	Address of the registered office and principal office (if any) of corporate debtor Regd. Office: Flat No. 302, Lotus Block, Block - B, Sandy Springs, Manikonda, Hyderabad - 500089, Telangana.
6.	Insolvency commencement date in respect of corporate debtor 23 July 2019 (NCLT, Hyderabad Bench passed order dated 10 July 2019, CP (IB) No. 218/9/HDB/2019. Order uploaded and received on 23 July 2019)
7.	Estimated date of closure of insolvency resolution process 19 January 2020
8.	Name and Registration number of the insolvency professional acting as interim resolution professional Venka Reddy Bathina IBBI/IPA-002/IP-N00645/2018-2019/12032
9.	Address and e-mail of the interim resolution professional, as registered with the board H.No. 8-2-603/1/10, Second Floor, Krishnapuram, Road No.10, Banjara Hills, Hyderabad - 500034, Telangana  bvrcs123@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional, if different from those given at sl. no.9. H.No. 8-2-603/1/10, Second Floor, Krishnapuram, Road No.10, Banjara Hills, Hyderabad - 500034, Telangana  cirp.proseed@gmail.com
11.	Last Date for submission of claims 06 August 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable as per the information available with IRP. If found, separate addendum will be given
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not Applicable as per the information available with IRP. If found, separate addendum will be given
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:  Web link: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a>  Physical Address:  Corporate Debtor address: Flat No. 302, Lotus Block, Block - B, Sandy Springs, Manikonda, Hyderabad - 500089, Telangana.  IRP address: H.No. 8-2-603/1/10, Second Floor, Krishnapuram, Road No.10, Banjara Hills, Hyderabad - 500034, Telangana

*TR Venka Reddy*



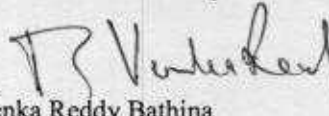
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process against the M/s. Proseed India Limited on 23 July 2019 vide Order dated 10 July 2019 , CP (IB) No. 218/9/HDB/2019. Order uploaded and received on 23 July 2019).

The creditors of M/s. Proseed India Limited are hereby called upon to submit their claims with proof on or before 06 August 2019 to the interim resolution professional at the address mentioned against item 10.

"The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims in person, by post or by electronic means."

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA – Not applicable

Submission of false or misleading proofs of claim shall attract penalties.



Date: 24 July 2019  
Place: Hyderabad

Venka Reddy Bathina  
Reg. No. IBBI/IPA-002/IP-N00645/2018-2019/12032  
Name and Signature of Interim Resolution Professional